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Tamil Nadu Physical Education And Sports University (Second Amendment) Act, 2007

15 of 2007

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Tamil Nadu Physical Education And Sports University (Second Amendment) Act, 2007

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An Act further to amend the Tamil Nadu Physical Education and Sports University Act, 2004. Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-eighth Year of the Republic of India as follows:-- 1. Received the Assent of the Governor of Tamil Nadu on the June 7, 2007 -- Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Iss. No. 157, page 49, dated June 8, 2007.

1. Short Title And Commencement :-

- (1) This Act may be called the Tamil Nadu Physical Education and Sports University (Second Amendment) Act, 2007.
- (2) It shall come into force at once.

2. Amendment Of Section 19 :-

In Section 19 of the Tamil Nadu Physical Education and Sports University Act, 2004 (Tamil Nadu Act 9 of 2005) (hereinafter referred to as the principal Act), in sub-section (1), under the heading "CLASS II--OTHER MEMBERS", foclauses (a) and (b), the following clauses shall be substituted, namely:--

"(a) The Principals of the affiliated colleges; (b) The Professor and Head of all departments in the University;".

3. Amendment Of Section 22 :-

- In Section 22 of the principal Act, in sub-section (2), under the heading "CLASS II--OTHER MEMBERS",--
- (1) for clauses (a) and (b), the following clauses shall be substituted, namely:--
- "(a) Three members from among the senior faculty with high qualification, from the Departments of the University nominated by the Chancellor on the recommendation of the Vice-Chancellor by rotation according to seniority;";
- (b) Two members from among the experts in physical education nominated by the Chancellor on the recommendation of the Vice-Chancellor":
- (2) for clause (d), the following clause shall be substituted, namely:--
- "(d) Two Principals nominated by the Vice-Chancellor from among the affiliated colleges of the University by rotation;".